

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Prisons' is a State subject. Prison Administration is primarily the responsibility of State Governments. There is no central policy on granting compensation to inmates for extra days of incarceration.

Long term visit visa

3730. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of categories, under which the foreigners get long term visit visa with multiple entries particularly United States nationals and others;

(b) whether the Pakistani origin/nationals can get the long term visit visa;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the number of cases in the Ministry for long term visit visa especially of US nationals during the last three years and current year; and

(f) the details of visa holders and non-visa holders within the same period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) As per the existing instructions, foreigners of all countries (except otherwise notified by the Government of India) can get long term visa for 5 years with multiple entries in four categories *viz.* Tourist visa, Employment visa, Business visa and Student visa. However, nationals of USA, Japan and Canada can get 10 year multiple entry Tourist visa and Business visa.

(b) No, Sir.

(c) and (d) Pakistani nationals can get visitor visa of six months to meet relatives or friends or any other legitimate purpose and the duration of stay in India at a time shall not exceed three months. However, senior citizens (above 65 years of age) or a Pakistan national married to an Indian and their children below 12 years of age accompanying parents may be granted two years visit visa with multiple entries subject to certain conditions.

(e) and (f) The details of long term visit visa issued during the last three years and current year is as under:—

Year	2014	2015	2016	2017 (till 28th Feb., 2017)
10 years Tourist visa issued to US nationals	75985	146542	138575	20556
5 years Tourist visa issued to foreigners of other nationalities	92825	152355	165425	31156

Ratio of police force

3731. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the recommendations of various Commissions/Committees for police reforms especially for ratio of police force;

(b) the actual strength of police force from the levels of DGP to ASI, State/Union Territory-wise; and

(c) the names of States and Union Territories which maintain the ratio of police force as per recommended level?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) A Committee set by Central Government reviewed reports of various Commissions/Committees such as National Police Commission (1977), the Ribero Committee (1998), Padmanabhaiah Committee (2000) and Malimath Committee on Criminal Justice System (2000) and shortlisted 49 recommendations on police reforms. A gist of these 49 recommendations is given in Statement-I (*See below*). Several of these recommendations deal with ratio of police force.

(b) The data of actual strength of police force from the levels of DGP to ASI, State/Union Territory-wise is given in Statement-II (*See below*).

(c) As 'Police' is a State subject falling in List-II of Seventh Schedule of the Constitution of India, it is primarily the responsibility of the State Governments/UTs to maintain ratio of police force as per recommended level. However, as per data compiled by BPR&D, States/UTs-wise actual police-population ratio, as on 1.1.2016, is given in Statement-III (*See below*). The required police population ratio changes from State to State as per operational challenges.